

SL No. 106



BEFORE THE NATIONAL GREEN TRIBUNAL

(EASTERN ZONE BENCH, KOLKATA)

Original Application No. 01/2024/EZ

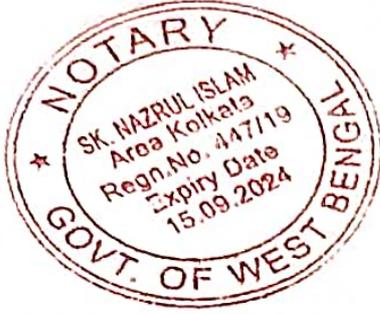
Ankur Sharma

..... Applicant(s)

-Versus-

The State of West Bengal & Ors.

..... Respondent(s)



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FILED BY:

Rauth

JYOTI RAUTH

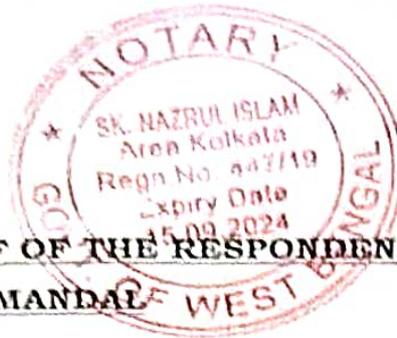
Advocate

9, Old Post Office Street,
2nd Floor, Kolkata- 700 001

Contact: 8777036500

Email: jyotirauth1122@gmail.com

07 MAY 2024



Filed by
Routh
Hd

AFFIDAVIT IN OPPOSITION ON BEHALF OF THE RESPONDENT NO.14
VIZ. SHRI ARUP MANDAL

Arup Mandal

I, Arup Mandal, son of Banshidhar Mandal, age about 38 years, by faith Hindu, by occupation- Service, presently residing at 3B, Sri Sri Niwas, 102, K.K.M. Road, Ward No. 104, Kolkata- 700 075, do hereby solemnly affirm and say as follows:-

1. I am the respondent no. 14 in the present original application. I know of and made myself acquaint with the facts and circumstance of the instant case and am competent to depose as to the same.

2. I have received a copy of Original Application No.01/2024/EZ affirmed by one Ankur Sharma on December 08, 2023 (hereinafter referred to as 'said OA'). I have gone through the said OA and have understood the meaning, content and purport thereof and am competent to make and affirm the instant affidavit.

3. Before dealing with various allegation made and contained in the said OA, I say as follows:-

- a. Since long the deponent was in search for a suitable landed property to construct his dream house for the purpose of residing thereat together his family.
- b. Upon being aware of the landed property which is one of the subject matters involved in the present OA, the deponent approached the owners of the landed property including Mrs. Barnali Panja who is also the power of attorney holder of the other owners, for the purpose of purchasing the same.
- c. Upon inspection, negotiation and deliberation with Mrs. Barnali Panja the deponent and his wife namely Mrs. Manjushree Das being bona fide purchasers for value, jointly purchased the landed property and became the joint owners thereof by virtue of Deed of Conveyance bearing no. I-6552/21 dated September 10, 2021.
- d. After purchasing the subject landed property, the deponent has completed the due diligence in respect thereof.



Filed by

Anup Mondal / Routh
Adv.

- e. At the time of inspection by the deponent, ~~prior to~~ purchase of the landed property, a tally structure was already present at the said landed property at that material point of time. Besides, the electricity facilities and roads approaching the subject land also exists as of date.
- f. After purchasing the landed property, as aforesaid, the deponent in good faith believing the landed property to be fit and suitable for construction of pucca structure, infused substantial sum of his lifetime earnings for erecting a two-storied building thereat for the purpose of residing therein together with his family.
- g. Subsequently, on or around October 2023, the deponent has received a show cause notice bearing no.406-CTO/EN/200(8)/2022-2023 dated October 13, 2023 issued by the Chief Technical Officer of Department of Environment, East Kolkata Wetlands Management Authority inter alia, directing the deponent to attend a hearing scheduled on November 02, 2023 at 12 PM at Conference Hall of Environment Department, Government of West Bengal at 5th Floor, Pranisampad Bhavan, LB-2, Sector III, Salt Lake, Kolkata- 700 106. A copy of show cause notice bearing no.406-CTO/EN/200(8)/2022-2023 dated October 13, 2023 is annexed hereto and marked with letter "R1" as Annexure.
- h. Accordingly, the deponent attended the hearing on November 02, 2023, together with all the relevant material documents and made his submissions.
- i. Thereafter, on December 27, 2023 the deponent received an Order bearing no. 506-CTO/EN/200(8)/2022-2023 dated December 22, 2023 issued by the Chief Technical Officer of Department of Environment, EKWMA, inter alia, directing the deponent to restore the landed property to its original character or mode of use within 30 days of receiving the order and to submit a completion report to that effect within next 7 days, in terms thereof. A copy of Order bearing no. 506-CTO/EN/200(8)/2022-2023 dated December 22, 2023 issued by the Chief Technical



4

Officer of Department of Environment, EKWMA, is annexed hereto and marked with letter "R2" as Annexure.

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Adv

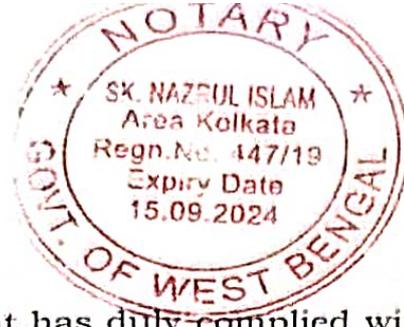
j. However, owing to certain circumstantial difficulties to demolish the construction within such a short span of time and since the deponent had no other place to live except the land-in-question, the deponent wrote a letter dated January 02, 2024 to the Authority concerned seeking extension of time till April 15, 2024, in terms thereof, which was granted by the Authority concerned by its reply bearing no. 049- CTO/EN/200(8)/2022-2023 dated January 25, 2024. Copies of letter dated January 02, 2024 and reply dated January 25, 2024 are collectively annexed hereto and marked with letter "R3" as Annexure.

k. In compliance to the Order bearing no. 506-CTO/EN/200(8)/2022-2023 dated December 22, 2023 issued by the Chief Technical Officer of Department of Environment, EKWMA, the deponent has completely demolished the residential house and restored the landed property in its previous condition within April 07, 2024, in terms of the said Order.

1. The aforesaid factual position was also communicated by the deponent to the Authority concerned by email dated April 07, 2024 (sent at 5:22 PM) whereby and whereunder the deponent has duly attached the relevant photographs and videography demonstrating compliance to the Order dated December 22, 2023. Furthermore, the deponent has also requested the Authority concerned to verify such factual position. A physical copy of such email has also been received and endorsed by the EKWMA. In this context, copy of email dated April 07, 2024 (at 5:22 PM) along with endorse copy thereof, together with photographs of the landed property showing compliance to the said Order, are collectively annexed hereto and marked with letter "R4" as Annexure.

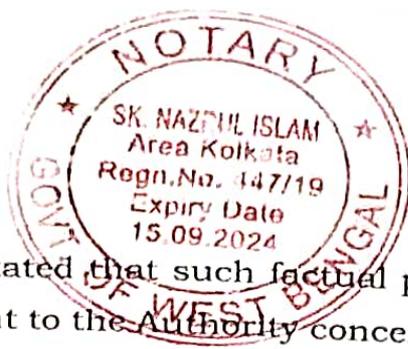
The deponent craves leave to produce the videography of the landed property showing compliance to the said Order dated December 22, 2023, at the time of hearing, if necessary.

Arup Mandal

Filed by
Routh
+AV

Asim Mondal

- m. It is stated that the deponent has duly complied with the Order dated December 22, 2023 and acted in terms thereof by demolishing the erected building. Furthermore, the deponent has shifted from the said landed property and presently residing in a rented house at 3B, Sri Sri Niwas, 102, K.K.M. Road, Ward No. 104, Kolkata- 700 075.
- n. It is submitted that since the landed property of the deponent, which is also a part of subject matter involved in the present OA, is already restored to its original form by the deponent, in compliance to the Order dated December 22, 2023, the cause of action as against the deponent ceased to exist, and therefore the deponent is no longer a necessary or proper party to the present proceeding and required to be strike off from the array of the party respondents.
- o. In the circumstance aforesaid, it is humbly submitted that the respondent no.14 not being a necessary or proper party to the present proceeding be strike off from the array of the respondent.
4. Without prejudice to the aforesaid and placing complete reliance thereupon, I, now shall deal with various allegation made and contained in the said OA. Save what are matters of record and save what appears therefrom, each and every allegation made and contained therein are denied and disputed as if those are set out herein and denied in seriatim.
5. With reference to paragraph nos. 1, 2, 3, 4, 5, 6, 7, 8, 9 and 10 save what are matters of record and save what appears therefrom, each and every allegation made and contained therein are denied and disputed as if those are set out herein and denied in seriatim. It is denied that the respondent no.14 is filling up the impugned wetlands, as alleged or at all. It is submitted that in compliance to the Order bearing no. 506-CTO/EN/200(8)/2022-2023 dated December 22, 2023 issued by the Chief Technical Officer of Department of Environment, EKWMA, the deponent has completely demolished the residential house and restored the landed property in its previous condition within April 07, 2024, in



Filed by

Routh
Adv

terms of the said Order. It is further stated that such factual position was also communicated by the deponent to the Authority concerned by email dated April 07, 2024 (sent at 5:22 PM) whereby and whereunder the deponent has duly attached the relevant photographs and videos demonstrating compliance to the Order dated December 22, 2023. Furthermore, the deponent has also requested the Authority concerned to verify such factual position. Any allegation contrary thereto or inconsistent to the aforesaid are denied and disputed as if those are set out herein and denied in seriatim.

Anup Mondal

6. With reference to paragraph nos. 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36 and 37, save what are matters of record and save what appears therefrom, each and every allegation made and contained therein are denied and disputed as if those are set out herein and denied in seriatim. It is denied that any order should be passed penalizing the deponent herein, as alleged or at all. It is stated that the deponent has duly complied with the Order dated December 22, 2023 and acted in terms thereof by demolishing the erected building. Furthermore, the deponent has shifted from the said landed property and residing in a rented house at 3B, Sri Sri Niwas, 102, K.K.M. Road, Ward No. 104, Kolkata- 700 075. It is further submitted that since the landed property of the deponent, which is also a part of subject matter involved in the present OA, is already restored to its original form by the deponent, in compliance to the Order dated December 22, 2023, the deponent is no longer a necessary or proper party to the present proceeding and required to be strike off from the array of the party respondents. It is further stated that none of the grounds stated in the OA are tenable as far as the deponent is concerned. Any allegation contrary thereto or inconsistent to the aforesaid are denied and disputed as if those are set out herein and denied in seriatim.
7. In the circumstance aforesaid, it is humbly submitted that the respondent no.14 not being a necessary or proper party to the present proceeding be strike off from the array of the respondent.

8. The statement made in paragraph no. 1 to 6 are true to my knowledge and those contained in paragraph no. 7 is my humble submission before this Hon'ble Tribunal.

Arup Mandal

Deponent

Identified by me

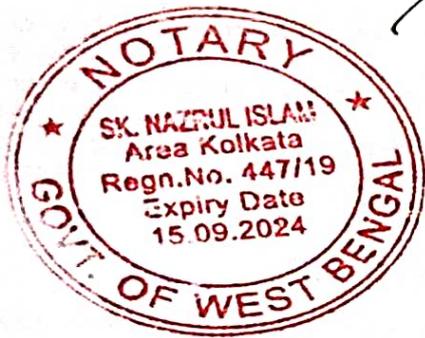
Raath

Advocate

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CrPC

[Signature]
Notary

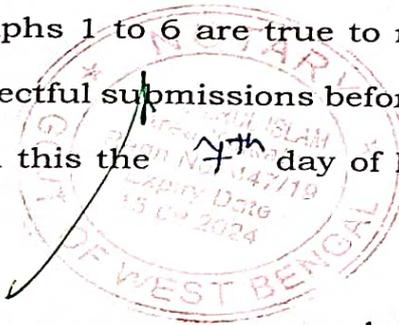
SK, Nazrul Islam
Notary Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta



07 MAY 2024

VERIFICATION

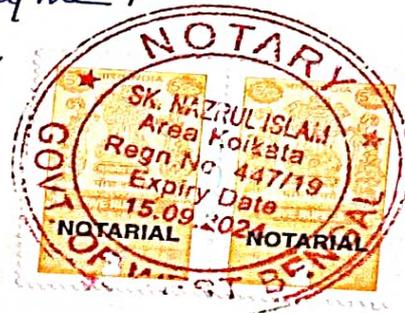
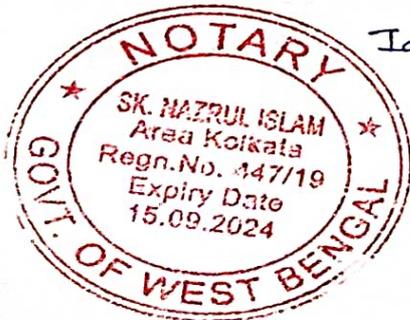
I, Arup Mandal, the Respondent No.14 abovenamed do hereby declare that the statements made above in paragraphs 1 to 6 are true to my knowledge and those contained in rest are my respectful submissions before the Learned Tribunal and I sign this verification on this the 7th day of May, 2024, at Kolkata.



Arup Mandal

Identified by me

Raath
Adv





Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhavan, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403, Email: etockwma@gmail.com

No: 456 -CTO/EN/200(8)/2022-2023

Date: 18.10.2023

From: Chief Technical Officer,
East Kolkata Wetlands Management Authority

To: Mr. Arup Mandal,
S o Banshidhar Mandal,
Vill. Atghara, Shanti Park,
P.O. Dhalua, P.S. Narendrapur,
Kolkata 700152.

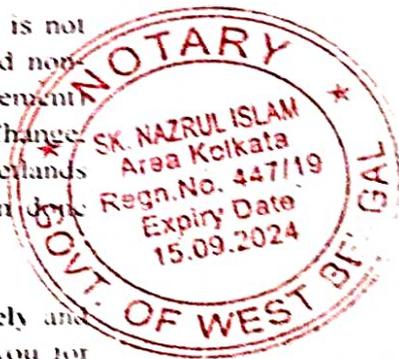
- Ref: 1. Order of the Hon'ble High Court, Calcutta dated 04/03/2022, in the matter of W.P.O541/2017
2. Order of the Hon'ble National Green Tribunal dated 10/02/2020 & 28/04/2022, in the matter of O.A 78/2016/EZ
3. Order of the Hon'ble High Court, Calcutta dated 25/07/2023, in the matter of W.P.A (P) 358/2023

TO WHOM IT MAY CONCERN

With reference the above Orders, this is to inform you that this unauthorized two-storey building at part of RS Dag No.157, Mouza Atghara, JL No. 5, P.S. Narendrapur, Dist. South 24 Parganas is within the East Kolkata Wetlands area and is governed by the East Kolkata Wetlands (Conservation and Management) Act, 2006 [EKW(C&M) Act, 2006] and the Wetlands (Conservation and Management) Rules, 2017.

Any change of character or mode of use of land within the East Kolkata Wetlands is not permitted as per Section 9 of the EKW(C&M) Act, 2006 and it is a cognizable and non-bailable offence. Further as per Section 4 of the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India any construction of a permanent nature within East Kolkata Wetlands (being a Ramsar Site) are prohibited. This construction work is noted to have been done illegally by violating provision(s) of the above said laws.

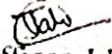
In this regard, you are directed to stop the illegal work of construction immediately and you are hereby Show Caused on why legal action should not be initiated against you for violating the provision(s) of the said laws. Further, as per Section 11 of the EKW(C&M) Act, 2006, you are given an opportunity of hearing which is scheduled on 02/11/2023 at 12.00 pm at the Conference Hall of Environment Department, Government of West Bengal, 5th floor, Pranisampad Bhavan, I.B-2, Sector-III, Salt Lake, Kolkata-700106



You are requested to attend the hearing along with relevant document(s) if any to justify your action as per law mentioned above, failing which, this office will be forced to presume that you have committed the offence and action will be taken in accordance with the law.

It is noted that you or your authorised representative along with the proof of identity should take part in hearing.

Yours faithfully,

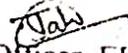

Chief Technical Officer, LKWMA

No: 406/1(2)-CTO/EN/200(8)/2022-2023

Date: 12.10.2023

Copy forwarded with a request for identifying the violator and serving this notice as per section 20 of the EKW (C&M) Act, 2006 and stop the illegal work of construction immediately. Accordingly a geo tagged photo mentioning the location is attached herewith.

1. Inspector-in-charge, Narendrapur Police Station
2. Superintendent of Police, Baruipur Police District.

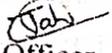

Chief Technical Officer, EKWMA

No: 406/2(2)-CTO/EN/200(8)/2022-2023

Date: 13.10.2023

Forwarded for necessary action to stop the illegal work immediately and preserve the character of wetlands as per section 20 of the EKW (C&M) Act, 2006. Accordingly a geo tagged photo mentioning the location is attached herewith :

1. Block Development Officer, Sonarpur Block.
2. Pradhan, Kheadaha-II Gram Panchayat

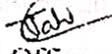

Chief Technical Officer, FKWMA

No: 406/3(2)-CTO/EN/200(8)/2022-2023

Date: 12.10.2023

Copy forwarded with a requested to attend the hearing:

1. Senior Law Officer, Environment Department, Govt. of West Bengal
2. Environment Officer, Environment Department, Govt. of West Bengal


Chief Technical Officer, FKWMA

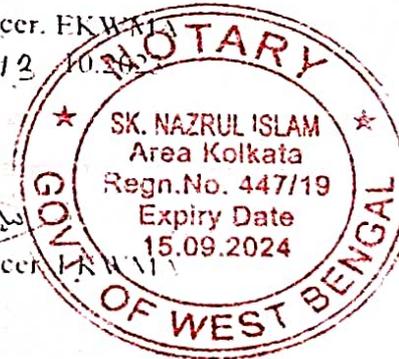
No: 406/4(2)-CTO/EN/200(8)/2022-2023

Date: 12.10.2023

Copy forwarded for your kind information :

1. PS to Principal Secretary, Environment Department, Govt. of West Bengal
2. Mr. Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101.


Chief Technical Officer, FKWMA





Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
 Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
 Ph: 91-33-2335 3003, Fax: 91-33-2335 6403, Email: ctoekwma@gmail.com

No: 506 -CTO/EN/200(8)/2022-2023

Date: 22.12.2023

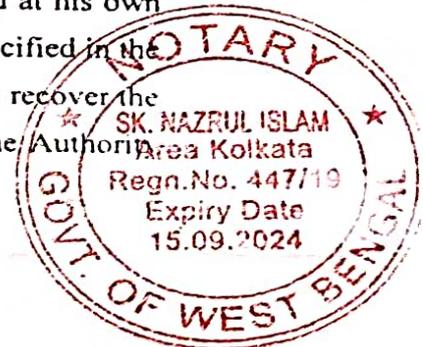
Reasoned Order of illegal construction of two storey residential building at part of R.S. Dag no. 157, Mouza-Atghara, J.L. No. 5, P.S. Narendrapur, Dist. South 24-Parganas.

Introduction:

One complaint was received from Mr. Ankur Sharma against illegal drying up and filling up of water bodies at Mouza Atghara, J.L. No. 5 violating the provision(s) of Section 9 of East Kolkata Wetlands (Conservation and Management) Act, 2006 and Rule 4 of Wetlands (Conservation & Management) Rules, 2017. Mouza Atghara, J.L. No. 5 falls under the jurisdiction of East Kolkata Wetlands as per the above mentioned Act, 2006.

Accordingly, the staffs of East Kolkata Wetlands Management Authority (EKWMA) along with the staffs of P.S. Narendrapur conducted a field inspection on 23.06.2023. During field inspection, it was noticed that two storey residential building has been constructed by filling up water body at part of R.S. Dag no. 157, L.R. Dag No. 226, Mouza- Atghara- J.L. No. 5, P.S. Narendrapur, Dist. South 24-Parganas. At the time of inspection, upon preliminary enquiry the name of Sri Arup Mandal came up who is involved in the above-said illegal construction. The above said R.S. Dag no. 157 is classified as *Beel* as per Record of Rights (RoR).

Section 11(1) of the EKW (C&M) Act of 2006 states that if the authority is, either suo moto or on receipt of any information, satisfied that the character or mode of use of a land is being changed or has been changed in contravention of any provision of this Act, it may, by order in writing, require the person responsible for the change to restore the land at his own expense, to the original character or mode of use within such period as may be specified in the order and, in case of default by such person, undertake the restoration by itself and recover the cost thereof as arrears of land-revenue. Provided that before passing the order the Authority shall give the person a reasonable opportunity of being heard.



In view of the above, the Chief Technical Officer, EKWMA circulated a notice through concerned police authorities and paste the notice upon the above said illegal structure vide letter no. 406-CTO/EN/200(8)/2022-2023 dated 13.10.2023 with a direction to stop the illegal constructions and appear for hearing on 02.11.2023 and also to show cause why legal action should not be initiated against him for violating the provision(s) of the said laws. The copy of notice was also forwarded to the Inspector-in-charge, Narendrapur Police Station and Superintendent of Police, Baruipur Police District to stop the said illegal constructions. Block Development Officer, Sonarpur Block and Pradhan, Kheadaha-II Gram Panchayat was requested vide the same notice to take action to stop the illegal construction works.

Hearing:

On 02.11.2023, Sri Arup Mandal attended the hearing and admitted that he had constructed the said two storey residential building at part of R.S. Dag no. 157, Mouza-Atghara, J.L. No. 5, P.S. Narendrapur, Dist. South 24-Parganas without any permission from EKWMA as well as local panchayat body. He stated that he purchased the land with his wife in the year of 2021 from Smt Aparna Mondal, Sri Arup Mondal, Smt Subhra Mondal through the attorney namely Mrs. Barnali Panja. He said that at the time of purchase of the land, there was no water and an existing tally structure was present.

Existing Laws:

According to Section 9 of the EKW (C&M) Act of 2006 notwithstanding anything contained in any law for the time being in force, every person holding any land in the East Kolkata Wetlands shall maintain such land in a manner that its area is not diminished, or character is not changed except with the prior sanction of the Authority.

From 04.12.2010 East Kolkata Wetlands (EKW) being a Ramsar site came under the purview of the Wetlands (Conservation and Management) Rules, 2010 under the Environment (Protection) Act, 1986 notified by the Government of India.

In the year 2017, the Wetlands (Conservation and Management) Rules, 2010 were superseded by the Wetlands (Conservation and Management) Rules, 2017. As per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017, any construction of a permanent nature, setting up of any industry or expansion of existing industries and conversion for other



wetland uses including encroachment of any kind within East Kolkata Wetlands (being a Ramsar Site) are prohibited.

The Hon'ble Calcutta High Court vide Order dated 25.07.2023 in WPA (P) 358 of 2023 (Priyanjana Majumder & Anr. -Vs- The State of W.B. & Ors.) in para 8 of the order directed that, "the illegal construction should be directed to be removed by the persons, who have put up the same within a time frame. Upon his/their failure to do so, the construction shall be removed by the department themselves and the cost be recovered from the persons, who have put up such illegal construction. That apart, criminal cases shall also be registered against such of those persons, who have illegally put up construction in such wetlands as well as blocking the water channels."

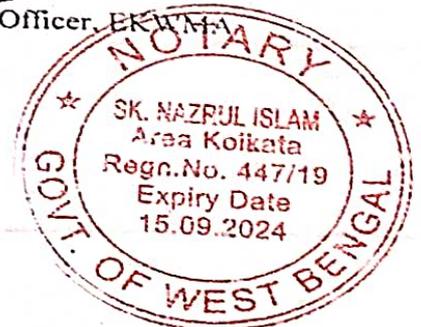
Conclusion:

Taking into considering all the aspects, the Chief Technical Officer, EKWMA is of the opinion that the violator illegally constructed the two storey residential building at part of R.S. Dag no. 157, Mouza- Atghara, J.L. No. 5, P.S. Narendrapur, Dist. South 24-Parganas which falls within the EKW area without any permission from EKWMA. The afore-mentioned work is illegal and violates the provision(s) of Section 9 of East Kolkata Wetlands (Conservation and Management) Act, 2006 and Rule 4 of Wetlands (Conservation & Management) Rules, 2017.

Hence, the violator is directed to restore the land to its original character or mode of use within 30 days of receiving the Reasoned Order and submit a completion report within next 7 days to this office or else action shall be taken in accordance with law.

This issues with the approval of Member Secretary, EKWMA.


Chief Technical Officer, EKWMA



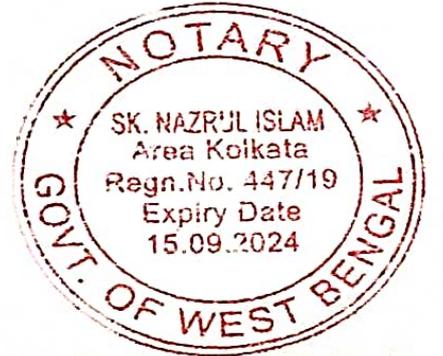
No: 506(8) -CTO/EN/200(8)/2022-2023

Date: 22 .12.2023

Copy forwarded for your information and necessary action to:

1. Sri Arup Mandal, S/o. Sri Banshi Dhar Mandal, Lake village 2, Vill. Atghara, P.O. Dhalua, P.S.-Narendrapur, Kolkata-700152.
2. District Magistrate, South 24 Parganas.
3. Block Development Officer, Sonarpur block.
4. Superintendent of Police, Baruipur Police District.
5. The Inspector-in-Charge, P.S. Narendrapur, Baruipur Police District.
6. Pradhan, Kheadaha-II Gram Panchayat.
7. P.S. to Minister-In-Charge, Environment Department.
8. P.S. to Principal Secretary, Environment Department.


Technical Officer, EKWMA



The Chief Technical Officer, EKWA
Pranissampad Bhaban, 5th floor, Kolkata - 106

Subject: Prayer to extend the time for two months only
against the mentioned Reasoned Order.

Respected Sir/Madam,

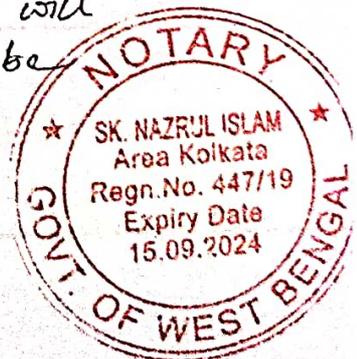
On reference to ^{the} order number 506-CTO/EN/200(8)/2022-2023
dated 22/12/2023 (Received date - 27/12/2023), it is hereby informed
that I/we have to restore the land in its previous condition,
mentioned in the deed within 30+07 days.

I will obey your order and will maintain the procedure instructed
by you. But due to the following reasons I need some more
extra time:

1. We have not any other residential house and have to shift
to rented house, hence it is hereby need some time to
find out a suitable rented house.
2. My two little children already adjusted in the regular
system to go to school and return back. Their session
will be expired on 31st March, 24. Please consider them
to complete the session; otherwise school bus system will be
disturbed and hence they will be hardly suffered.
3. In this time, from ~~08/01/2024~~ 08/01/2024, my son's final
examination will be carried on upto 26th February '24.
(Routine is attached)
4. In Feb - March, class-X and XII board Examination
will be held on and at that time no leave will
be entertained; thus my wife will not be
available to shift the room.

Pink 02/01/2024 (Please turn over) →

Received. Contents not verified
East Kolkata Wetland Management Authority
Department of Environment, Govt. of West Bengal
Pranissampad Bhaban, 5th Floor, LB-2, Sector-III
Salt Lake, Kolkata-700106



Considering the above situations, I earnestly requesting you to give me some extra time (at least upto 15th April, 2024) to demolish the present building.

Again, I am promising you that I will follow your order but allotted me the extra time mentioned above. In this regard, I am requesting not to take any ~~further~~ further legal action against me.

With regards,

Arun Mandal

& Manjushree Das (wife)

Rupam Mandal (son)

Ritacheta Mandal (daughter)

} other members of
the house.

Date: — 02/01/2024 (dd/mm/yyyy)



Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
 Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
 Ph: 91-33-2335 3003, Fax: 91-33-2335 6403, Email: ctoekwma@gmail.com

No: 049-CTO/EN/200(8)/2022-2023

Date: 25.01.2024

From: Tripti Sah, IFS
 Chief Technical Officer

To: Shri Arup Mandal
 S/o. Banshi Dhar Mandal
 Lake Village 2
 Vill. Atghara, PO Dhalua, PS Narendrapur
 Kolkata-700152

Sub: Comply with the Reasoned Order vide no. 506-CTO/EN/200(8)/2022-2023 dt 22.12.2023 by 30.04.2024 and submit a completion report

Ref: 1. This office Reasoned Order vide no. 506-CTO/EN/200(8)/2022-2023 dt. 22.12.2023
 2. Your prayer dt. 02.01.2024 to extend time to comply with the said Reasoned Order

Sir,

Through the above referred Reasoned Order you were directed by the EKWMA to demolish the two-storey unauthorized building made by you on the land at RS Dag no. 157 (LR Dag no. 226), Mouza Atghara, JL no. 5, PS Narendrapur, Dist. South 24 Parganas and to restore the land to its previous status within 30 days from receiving the said Reasoned Order, and also to submit a completion report to this office within the following 7 days.

In reply, you have submitted the above referred prayer to extend time at least to 15.04.2024 to comply with the aforesaid Reasoned Order. Accordingly, you are being provided with time to demolish the said unauthorized building and restore the subject land to its previous status, and also to submit a completion report thereon to this office by 30.04.2024.

Yours sincerely,

Chief Technical Officer



No: 049(2)-CTO/EN/200(8)/2022-2023

Date: 25.01.2024

Copy to:

1. The PS to the Hon'ble Minister-in-Charge, Environment Department
2. The PS to Additional Chief Secretary, Environment Department

Tah
 Chief Technical Officer

17

-Annexure-'R4'

M Gmail

Arup Mandal <mandalarup86@gmail.com>

Submission of completion report against mentioned reasoned order(s)

1 message

Arup Mandal <mandalarup86@gmail.com>
To: "ctoekwma@gmail.com" <ctoekwma@gmail.com>

Sun, Apr 7, 2024 at 5:22 PM

Respected sir/madam,

In reference to the order number 506-CTO/EN/200(8)/2022-2023 dated 22/12/2023 and 049-CTO/EN/200(8)/2022-2023 dated 25/01/2024 (order copies are attached), it was hereby informed that I had to demolish the residential house and restore the land in its previous condition, mentioned in the deed within 30th April, 2024.

Please find herewith the attached photos and videos from where it is confirmed that I have completed my job i.e., completely demolished my residential house within due time. You can send your representative to verify it.

In this regard, I am requesting to issue a clean chit report in favour of me and allow me to sell the land to overcome my financial crisis.

[Note: Hard copy will also be submitted in your department within few working days]

With regards,

Arup Mandal

S/o. Banshi Dhar Mandal

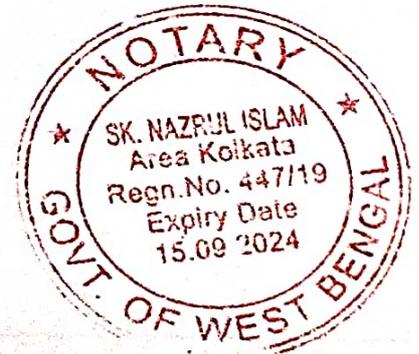
Lake Village 2

Vill- Atghara, P.O. Dhalua, PS Narendrapur

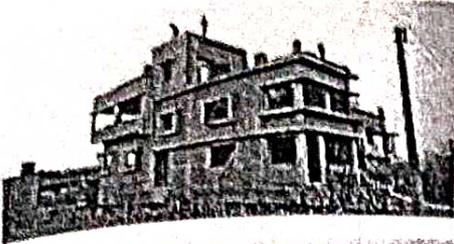
Kolkata-700152

My new address of correspondence: mail- mandalarup86@gmail.com

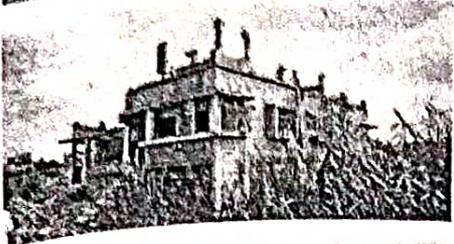
phone- 9475977545



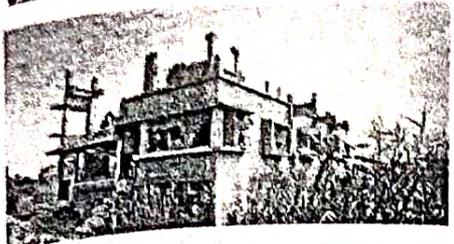
17 attachments



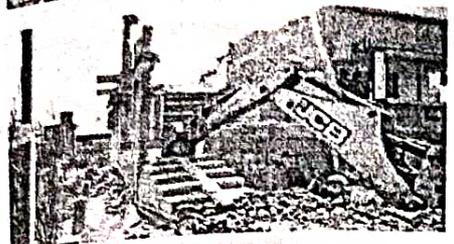
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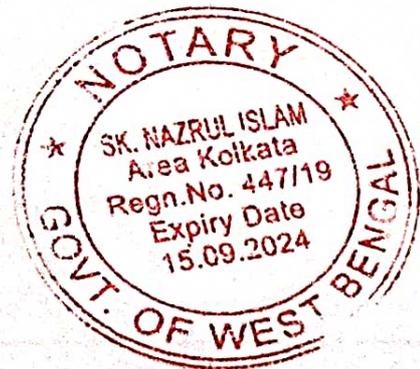
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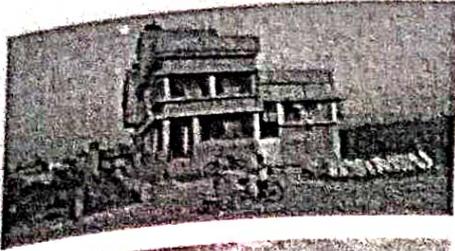


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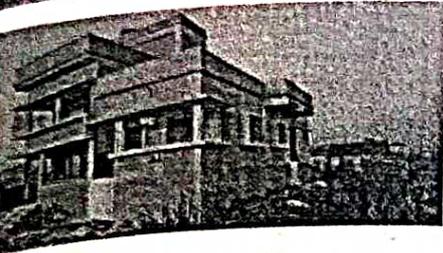




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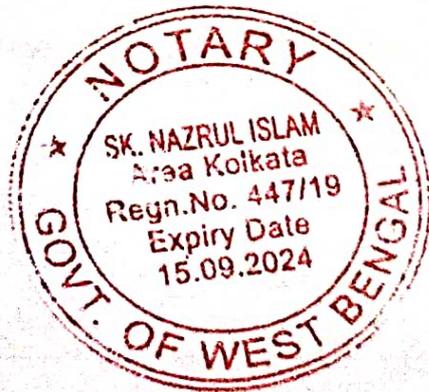


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- 📄 VID-20240407-WA0013.mp4
3665K
- 📄 VID-20240407-WA0008.mp4
4788K



Gmail

Arup Mandal <mandalarup86@gmail.com>

Submission of completion report against mentioned reasoned order(s)

1 message

Arup Mandal <mandalarup86@gmail.com>
 To: "ctoekwma@gmail.com" <ctoekwma@gmail.com>

Sun, Apr 7, 2024 at 5:22 PM

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With regards,

Arup Mandal

S/o. Banshi Dhar Mandal

Lake Village 2

Vill- Atghara, P.O. Dhalua, PS Narendrapur

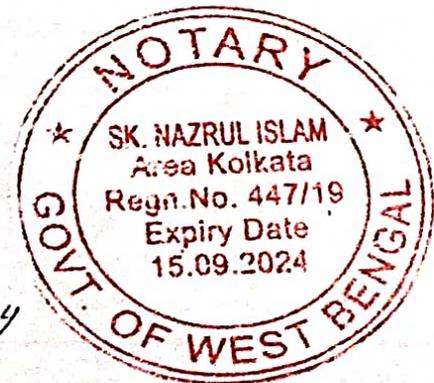
Kolkata-700152

*Hard copy submitted by
 Arup Mandal
 09/04/2024*

My new address of correspondence: mail- mandalarup86@gmail.com

phone- 9475977545

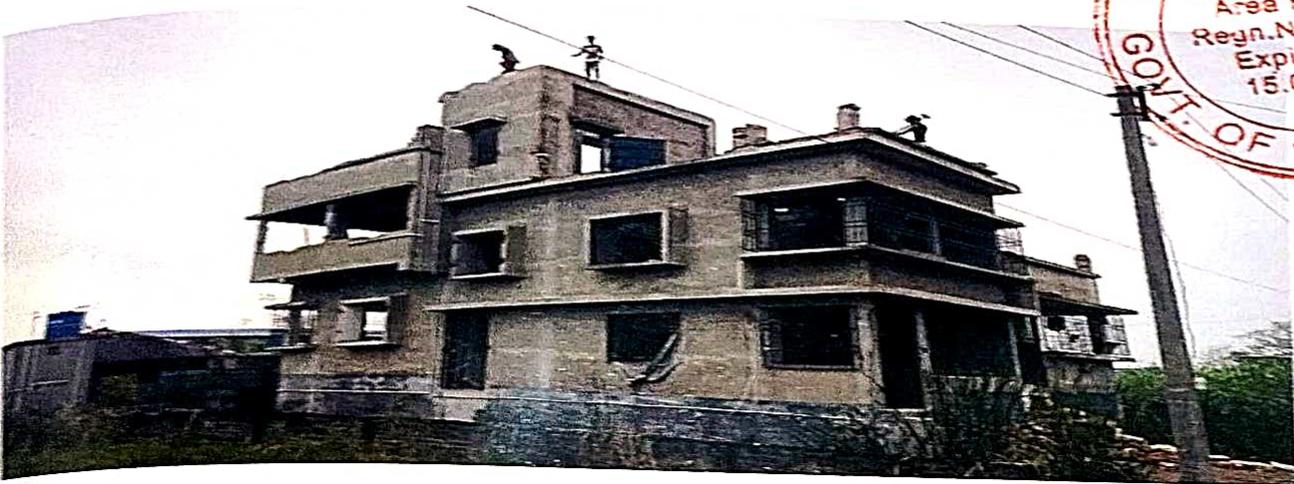
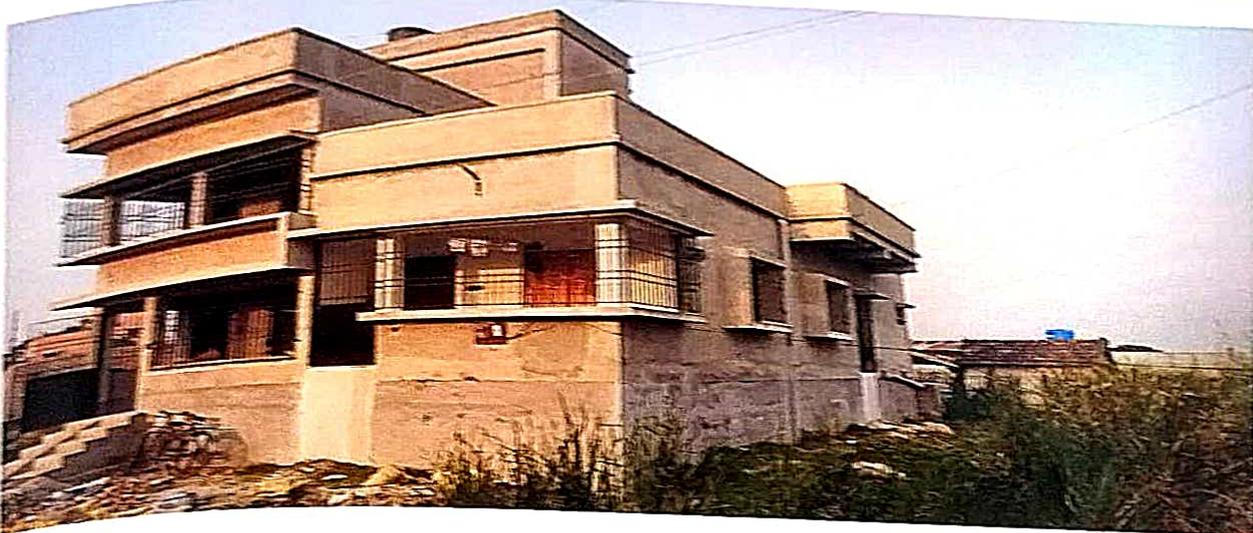
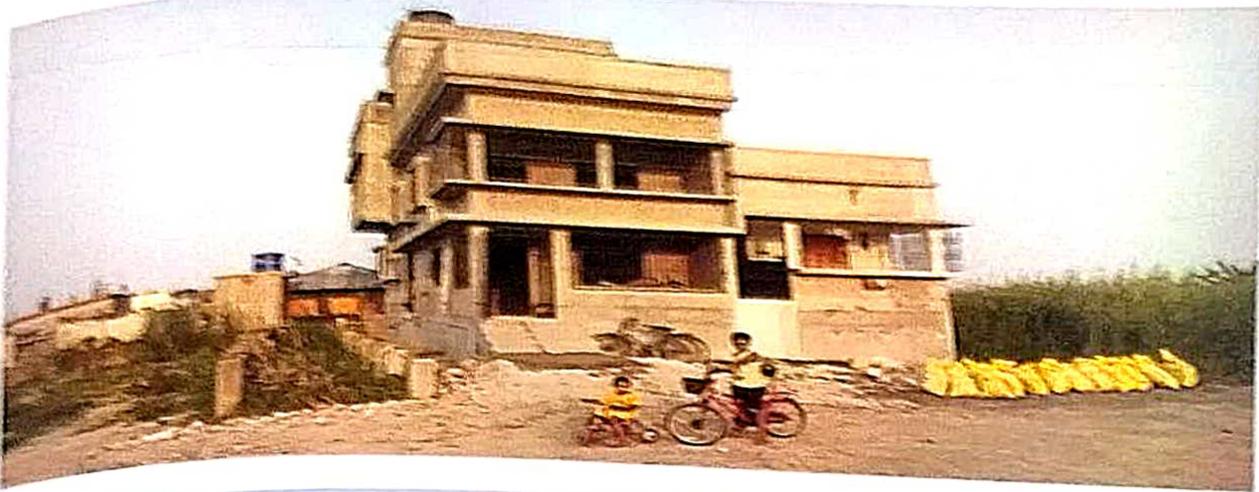
17 attachments



P Singh 09/04/2024
 Received, contents not verified
 East Kolkata Wetlands Management Authority
 Department of Environment, Govt. of West Bengal
 Pranisampad Bhaban, 5th Floor, LB-2, Sector-III
 Salt Lake, Kolkata-700106

1/6

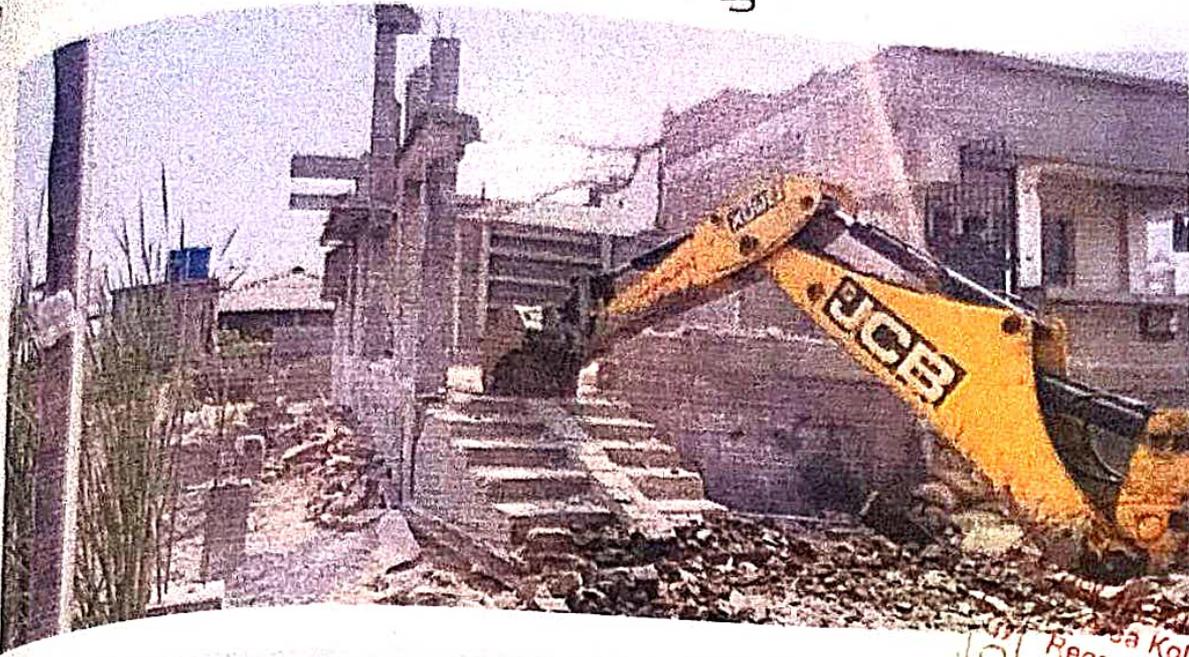
21



ARY
★ SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
★ GOVT. OF WEST BENGAL ★



ISLAM
Arsa Kolkata
Regn.No. 44/119
Expiry Date
15.09.2024
GOVT OF WEST BENGAL



ARY
 ISLAM
 Regn.No. 447/19
 Expiry Date
 15.09.2024
 WEST BENGAL



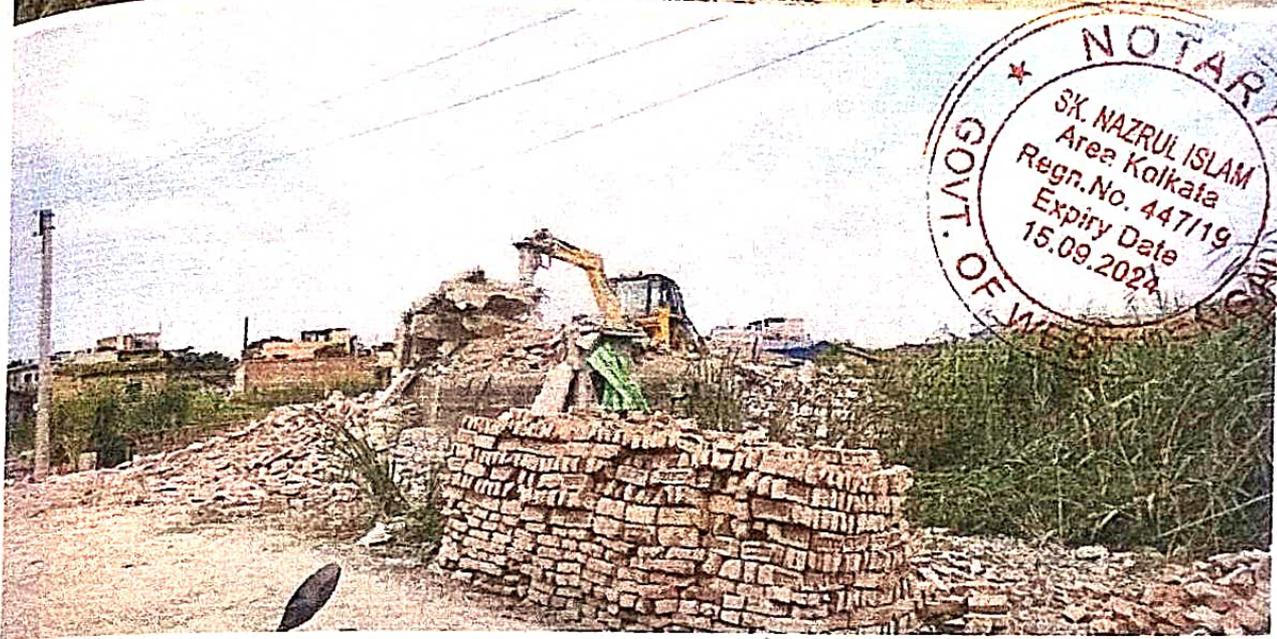
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20/09/2024



NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL



BEFORE THE NATIONAL GREEN
TRIBUNAL
(EASTERN ZONE BENCH, KOLKATA)
Original Application No. 01/2024/EZ

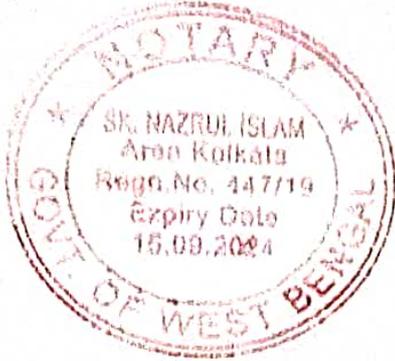
Ankur Sharma

..... Applicant(s)

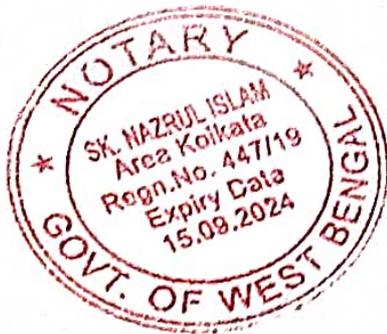
-Versus-

The State of West Bengal & Ors.

..... Respondent(s)



AFFIDAVIT IN OPPOSITION ON BEHALF
OF THE RESPONDENT NO.14 VIZ. SHRI
ARUP MANDAL



JYOTI RAUTH

Advocate

9, Old Post Office Street,
2nd Floor, Kolkata- 700 001

Contact: 8777036500

Email: jyotirauth1122@gmail.com
